

118



CWP-PIL-22-2023 and CWP-11390-2023

Arrive Safe Society vs. State of Punjab and others

Present:- Mr. Ravi Kamal Gupta, Advocate,
for the petitioner (in CWP-PIL-22-2023).

Mr. Lalit Singla, Advocate,
and Ms. Varsha Sharma, Advocate,
for the petitioner (in CWP-11390-2023).

Vinod Ghai, Advocate General, Punjab,
with Mr. V.G. Jauhar, Addl. A.G., Punjab.

Mr. A.M. Punchhi, Public Prosecutor,
for U.T., Chandigarh.

Mr. GPS Bal, Advocate,
and Mr. Vijay Kumar, Advocate,
for protestors.

Mr. Nav Kiran Singh, Advocate
for the “*Morcha*”.

We have been informed by the counsels that some high level meetings have taken place and the memorandum has been submitted. Counsels are hopeful that the matter is likely to be resolved.

Accordingly, last opportunity is granted to the concerned respondents since from a perusal of the file it would be clear that there is already an order dated 10.03.2023 which apparently has not been given effect to in letter and spirit and the respondents have been dragging their feet. The sole concern of the Court is that the public roads cannot be blocked and ingress and out-gress to the tricity cannot be as such fettered in the manner which is causing immense inconvenience to the commuters and the residents of the area.

Adjourned to 05.09.2023.

Photocopy of the order be placed on the file of connected case.

(G.S. SANDHAWALIA)
JUDGE

17.08.2023
shivani

(HARPREET KAUR JEEWAN)
JUDGE